

Item No.27

M.A. No.132/2003
O.A. No.2392/2002

16.1.2003

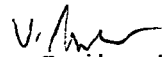
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Present : Applicant in person

MA 132/2003

Applicant in person states that she would file a contempt petition for disobedience of the directions of this Tribunal. Resultantly, she does not press the present Misc. Application.

MA 132/2003 is dismissed as withdrawn with liberty to the applicant to seek the recourse in accordance with law.


(V. Srikantan)
Member (A)


(V.S. Aggarwal)
Chairman

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